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ITEM NO.43

COURT NO.12

SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) Diary No. 17294/2015
(Arising out of impugned final judgment and order dated
13/07/2004 in WP No. 6079/1982 passed by the High Court Of
Judicature at Allahabad)

STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

MUKHTIYAR SINGH

Respondent(s)

(Office report for directions)

Date : 05/10/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHUSHAN

[IN CHAMBERS]

For Petitioner(s) Mr. M.R. Shamshad, adv.

Mr. Vivek Vishnoi, Adv.

Mr. Vaibhav Yadav, Adv.

Mr. Aditya Samaddar, Adv.

Ms. Parul Shukla, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

List in the first week of November to enable
learned counsel for the petitioner to seek
instructions.

[Charanjeet Kaur]

A.R.-cum-P.S.

[Sharda Kapoor]

Court Master